

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
SZB, CHENNAI

COURT : Division Bench I

**CUSTOMS APPEAL No. 40628/2013**

(Arising out of Order-in-Appeal No. 97/2012 dated 19.12.2012 passed by the Commissioner of Customs & Central Excise (Appeal) Trichy).

**Shri A.K. Shafi**  
P.O. Adhavanadu,  
Tirur, Kerala,  
Pin-676 301`.

**Appellant**

Vs.

**The Commissioner of Customs,**  
Customs House, Tuticorin

**Respondent**

**APPEARANCE**

For the appellant : None

For the respondent: Shri Sathyanarayana, Assistant Commissioner

**CORAM**

**Hon'ble MR. P.DINESHA, MEMBER JUDICIAL**  
**Hon'ble Shri VASA SESHAGIRI RAO, MEMBER TECHNICAL**

Date of Hearing/Decision: **30.05.2023**

**FINAL ORDER No. 40384/2023**

**Order : Per Bench**

No representation for the appellant. From the order sheets, we find that there has been no representation in the earlier two occasions. Notice sent by the Registry to the

**CUSTOMS APPEAL No. 40628/2013**

address given in the appeal memorandum has also returned unserved for the reason for insufficient address.

2. In view of the above, it appears that the appellant is not interested in pursuing the appeal, for which reason the appeal stands dismissed for non-prosecution.

(Order dictated and pronounced in the Open Court)

**(VASA SESHAGIRI RAO)**  
**MEMBER TECHNICAL**

**(P. DINESHA)**  
**MEMBER JUDICIAL**